

File No: 10/121/2016-NCLT
National Company Law Tribunal

CGO Complex, Block-3, 6th Floor
New Delhi- 110003

Date: 27/04/2021

To

1. All Ministries/Deptt of Government of India
2. Chief Secretaries of Karnataka, Punjab, Haryana, Tamil Nadu and Odisha
3. Hon`ble Registrar General of Karnataka, Punjab & Haryana, Madras and Cuttack High Courts

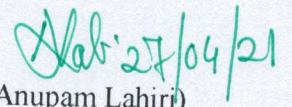
Sub: Filling up of post of Assistant Registrar in different Benches of National Company Law Tribunal on deputation basis

Sir,

Through this letter I am to draw your kind attention to the fact that National Company Law Tribunal is inviting application from prospective candidates for appointment to the post of Assistant Registrar for Bengaluru, Chennai, Chandigarh and Cuttack Benches. The notice for the vacancy has been uploaded in the website of the Tribunal. Link of the advertisement is <https://nclt.gov.in/sites/default/files/January2021/job-opening/AR.pdf>.

2. Kindly give wide publicity among the offices under your administrative control. The application for the post may please be forwarded through proper channel to this office by 30th June 2021.
4. Copy of the advertisement is enclosed along with this letter.

Yours faithfully,


(Anupam Lahiri)
Secretary

Copy for information to Hon`ble Member (HOD), NCLT all Benches with a request to place this letter along with the advertisement in the Office Notice Board.

No. 10/121/2016-NCLT (Pt-IV)
NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003
Dated, the 26th April, 2021

OFFICE MEMORANDUM

Subject:- Filling up the posts of **Assistant Registrar** on **deputation basis** in different National Company Law Tribunal (NCLT) Benches.

Applications are invited for filling up the following posts Assistant Registrar on deputation basis in different National Company Law Tribunal (NCLT) Benches. The tentative vacancies are as under:

Sl. No	Bench	No. of Posts	Level in Pay Matrix as per Seventh Central Pay Commission
1.	New Delhi	X	Level 11 (Rs.67700- 208700)
2.	Allahabad Bench	X	
3.	Ahmedabad Bench	X	
4.	Bengaluru Bench	1	
5.	Chandigarh Bench	1	
6.	Chennai Bench	1	
7.	Cuttack Bench	1	
8.	Guwahati Bench	X	
9.	Hyderabad Bench	X	
10.	Indore Bench	X	
11.	Amravati Bench	X	
12.	Jaipur Bench	X	
13.	Kolkata Bench	X	
14.	Kochi Bench	X	
15.	Mumbai Bench	X	

2. The details of the posts, along with eligibility criteria, educational qualification/ experience etc. required for each category of post are given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 may kindly be seen at NCLT website, i.e., <https://nclt.gov.in> under the link Public Notices.

3. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt.(Pay II) dated 17th June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India as amended from time to time.

4. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of

GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.

6. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.

7. Those who have applied in response to advertisement dated 17.08.2020 need not apply.

8. Last date for receipt of applications is **30.06.2021**.

9. Application in the prescribed proforma (**Annexure-II**) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years may be sent to the following address:-

The Secretary,
National Company Law Tribunal,
6th Floor, Block No. 3, C.G.O. Complex,
Lodhi Road, New Delhi – 110 003.

28/4/21

(Anupam Lahiri)
Secretary, NCLT

Email: admn@nclt.gov.in; Tel: 011-24361685

DETAILS OF POSTS ALONG WITH ELIGIBILITY CRITERIA, EDUCATIONAL QUALIFICATION / EXPERIENCE ETC. REQUIRED.

Sl. No.	Name of Post	Tentative No. of Post (s)	Level in pay matrix	Eligibility criteria, educational qualification / experience etc. required for appointment on deputation.
1	Assistant Registrar	04	Level 11 (Rs.67700-208700)	Officers working under Central Government or State Governments or Union Territories or Courts or Tribunals possessing degree in Law from a recognised University: (a) (i) holding analogous post on regular basis; or (ii) a post in Level 9 and 10 as per Pay Matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the Grade; or (iii) a post in Level 8 as per Pay Matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the Grade, (iv) a post in Level 7 in Pay Matrix of Seventh Central Pay Commission with seven years' regular service in the Grade, (b) Having experience in administrative/ or establishment or Court matters. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years. Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty-six years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission.

ANNEXURE – II

APPLICATION FOR THE POST OF **ON DEPUTATION BASIS**
IN NATIONAL COMPANY LAW TRIBUNAL, **BENCH**

Paste here self
attested passport size
coloured photograph

1.	Post Applied For	:	
2.	Preference for Bench [only one preference is allowed]	:	
3	Name (IN BLOCK LETTERS)		
4.	Date of Birth	:	
5.	Date of retirement	:	
6.	Service to which you belong	:	
7.	Whether SC/ST	:	
8.	Office Address	:	
	Telephone No.	:	
	Fax No.	:	
9.	Correspondence Address	:	
	Telephone No.	:	
	Mobile No. (mandatory)	:	
	Email id (mandatory)	:	
10.	Permanent Address	:	
11.	Level in Pay Matrix along with Present Pay, Present Post held and date of present posting	:	

12.	Educational Qualifications (Matric onwards)							
	Exam Passed	Name of University/ Institute/ Board	Year of Passing	Duration of Course	Subjects	Percentage of Marks (Mention Distinction, if any)		
13	Details of employment (in Chronological order).							
	Sl. No	Name of the office	Post held	Period		Nature of appointment (Regular/ Ad-hoc/ Deputation)	Level in Pay Matrix/Pay Band and Grade Pay	Nature of duties
				From	To			
Applicant not holding the post in the Pay Matrix/Pay Band/Grade Pay pertaining to the Central Government should clearly mention his/her Pay-Scale /Pay Band/Grade Pay and the equivalent Pay Matrix/Pay Band/Grade Pay as per the Central Government.								
14.	Nature of present employment i.e. Permanent/Ad-hoc/ Temporary				:			
15.	In case the present employment is held on deputation, please state: a) The date of initial appointment: b) Period of appointment: c) Name and address of the present office / organization: d) Name and address of parent office/ organization :				:			
16.	Details of training undergone				:			

17.	Details of proficiency in computer	:	
18.	Any other information, applicant wants to furnish	:	
19.	Please state briefly how you find yourself best suitable for the post applied for:		

I have carefully gone through the vacancy circular/advertisement and I am well aware that the Curriculum Vitae duly supported by documents submitted by me will also be assessed by the Selection Committee at the time of selection for the post. It is also certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post.

Place:

Date:

Signature of the Candidate _____

Address:

Certificate to be furnished by the Employer/Head of Office/ Forwarding Authority:

Certified that the above particulars furnished by Shri/Smt. _____ are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified: -

1. That there is no vigilance/disciplinary case or criminal case pending or contemplated against Shri/Smt. _____.
2. That his/her integrity is certified
3. That his/her CR/ APAR dossier in original is enclosed/photocopies of the ACRs/APARs for the last five years duly attested by an officer of the rank of Under Secretary to the Government of India or above, are enclosed.
4. That no major/minor penalty has been imposed on him/her during the last ten years.
5. That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for.

Place:

Date:

.....

Signature :

Name :

Designation :

Tel. No.

(Office Seal)

List of enclosures:

- 1.
- 2.